

THE IMPORTS AND EXPORTS (CONTROL)
AMENDMENT ACT, 1966

No. 2 OF 1966

[19th March, 1966]

An Act further to amend the Imports and Exports (Control)
Act, 1947.

BE it enacted by Parliament in the Seventeenth Year of the
Republic of India as follows:—

1. This Act may be called the Imports and Exports (Control) Amendment Act, 1966. Short title.
- 18 of 1947. 2. In section 1 of the Imports and Exports (Control) Act, 1947 (hereinafter referred to as the principal Act), in sub-section (3), for the figures "1966", the figures "1971" shall be substituted. Amendment of section 1.
3. In section 3 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:— Amendment of section 3.

“(2) All goods to which any order under sub-section (1) applies shall be deemed to be goods of which the import or export has been prohibited under section 11 of the Customs Act, 1962, and all the provisions of that Act shall have effect accordingly.”.
- 52 of 1962. 4. For section 5 of the principal Act, the following section shall be substituted, namely:— Substitution of new section for section 5.

“5. If any person contravenes or attempts to contravene, or abets a contravention of, any order made or deemed to have been

made under this Act or any condition of a licence granted under any such order, he shall, without prejudice to any confiscation or penalty to which he may be liable under the provisions of the Customs Act, 1962, be punishable with imprisonment for a term which may extend to two years and also with fine: 52 of 1962.

Provided that in the absence of special and adequate reasons to the contrary to be recorded in the judgment of the Court, such imprisonment shall not be for less than six months."